

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
KIRAN GLOBAL CHEM LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	KIRAN GLOBAL CHEM LIMITED
2.	Date of incorporation of corporate debtor	09th April 2002
3.	Authority under which corporate debtor is incorporated / registered	ROC - Pondicherry
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24299PY2002PLC000618
5.	Address of the registered office and principal office (if any) of corporate debtor	R.S.NO.37, NAGORE ROAD, T.R.PATTINAM, KARAIKAL, KARAIKAL, PY 611002 IN
6.	Insolvency commencement date in respect of corporate debtor	March 05, 2021(Order copy received on March 06, 2021)
7.	Estimated date of closure of insolvency resolution process	01 SEPTEMBER 2021
8.	Name and registration number of the insolvency professional acting as Interim resolution professional	THARUVAI RAMACHANDRAN RAVICHANDRAN IBBI/IPA-002/IP-N00241/2017-2018/10692
9.	Address and e-mail of the Interim resolution professional, as registered with the Board	trravichandran@yahoo.com
10.	Address and e-mail to be used for correspondence with the Interim resolution professional	3F Sai Kiran Apartments, 3 rd Floor, 7 First Main Road, Kasturibai Nagar, Chennai 600 020 kiranglobalcirp@gmail.com
11.	Last date for submission of claims	March 20, 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NIL
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: http://ibbi.gov.in/home/downloads Physical Address: same as above in point No.10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Kiran Global Chem Limited on March 05, 2021.

The creditors of Kiran Global Chem Limited are hereby called upon to submit their claims with proof on or before March 20, 2021 to the Interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



THARUVAI RAMACHANDRAN RAVICHANDRAN
INTERIM RESOLUTION PROFESSIONAL
IBBI/IPA-002/IP-N00241/2017-2018/10692
In the matter of KIRAN GLOBAL CHEM LIMITED

Date : March 6, 2021
Place: Chennai